

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2015/3559/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Aditya Hazarika,  
District & Sessions Judge,  
Hojai.

Dated Guwahati the 18<sup>th</sup> August, 2021.

Sub: Earned Leave.

Ref:- Your letter dtd. 17.08.2021.

Sir,

With reference to the above, I am directed to inform you that you have been granted earned leave for nine days from 13.08.2021 till 21.08.2021 (sufficing 22.08.2021) along with station leave permission from 13.08.2021 till the morning of 23.08.2021, **subject to submission of your earned leave application in prescribed format with the latest Leave Admissibility Report.** You have been allowed to keep your official vehicle at Guwahati. Further, your prayer for cancellation of restricted holiday on 13.08.2021 has been granted. You are asked to hand over charge to the Chief Judicial Magistrate, Hojai, retrospectively.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-17/2015/3560-1 dated 18-8-2021

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. ✓ The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

Pda